HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON MONDAY, THE $25^{\rm TH}$ AUGUST, 2025 AT 02.00 P.M.

I. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

II. ZERO HOUR

III. CALLING ATTENTION NOTICES.

(i)	Calling Attention Notice No. 12 notice given by 1. Shri Arjun Chautala, MLA; 2. Shri Aditya Devilal, MLA	Regarding waterlogging problem in several districts of the State, including Rohtak, Bhiwani and Hisar which has caused damage to crops.
	Calling Attention Notice No. 24 notice given by 1. Shri Mamman Khan, MLA; 2. Mohammad Ilyas, MLA clubbed with Admitted Calling Attention Notice No. 12	The Hon'ble Member may ask a clarificatory question at the time of discussion on the Calling Attention Notice No. 12.
	Calling Attention Notice No. 29 notice given by Shri Aftab Ahmed, MLA, clubbed with Admitted Calling Attention Notice No. 12	The Hon'ble Member may ask a clarificatory question at the time of discussion on the Calling Attention Notice No. 12.
	Calling Attention Notice No. 34 notice given by Shri Balram Dangi, MLA, clubbed with Admitted Calling Attention Notice No. 12	The Hon'ble Member may ask a clarificatory question at the time of discussion on the Calling Attention Notice No. 12.
(ii)	Calling Attention Notice No. 5 notice given by Shri Shishpal Keharwala, MLA	Regarding irregularities in CET examination and disparity in Paper Level.

IV. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALLMENT) FOR THE YEAR 2025-2026 AND THE REPORT OF THE COMMITTEE ON ESTIMATES THEREON THROUGH NEVA PORTAL.

(i)	THE FINANCE MINISTER	1	present Installme		11 .	Estimates
(ii)	THE CHAIRPERSON,	to pre	esent the F	Report (of the Committee o	n Estimates
	COMMITTEE ON	on th	e Suppler	nentary	y Estimates (First	Installment)
	ESTIMATES	2025	-2026.	_		

V. SUPPLEMENTARY ESTIMATES (FIRST INSTALLMENT) 2025-2026.

1. Discussion on the Estimates of expenditure charged on the revenue of the State.

2. Discussion and Voting on the Demands for Supplementary Grants.

Demand	A MINISTER	to move that a supplementary sum not exceeding	Supplementary
No. 1		₹4,31,00,000/- for Revenue expenditure be granted	Estimates
		to the Governor to defray charges that will come in	2025-26
		the course of payment for the year ending 31st	(1 st Installment)
		March, 2026 in respect of Demand No. <u>1 - Vidhan</u>	Page No.
		Sabha.	1-3

Demand	A MINISTER	to move that a supplementary sum not exceeding	Supplementary
No. 2	AWINISTER	₹5,00,00,000/- for Revenue expenditure be granted	Estimates
110. 2			2025-26
		to the Governor to defray charges that will come in	
		the course of payment for the year ending 31st	(1 st Installment)
		March, 2026 in respect of Demand No. 2 -	Page No.
		Governor and Council of Ministers.	4-5
Demand	A MINISTER	to move that a supplementary sum not exceeding	Supplementary
No. 3		₹201,70,00,000/- for Revenue expenditure be granted	Estimates
		to the Governor to defray charges that will come in	2025-26
		the course of payment for the year ending 31st March,	(1 st Installment)
		2026 in respect of Demand No. 3 - General	Page No.
		Administration/ Elections.	6-9
Demand	A MINISTER	to move that a supplementary sum not exceeding	Supplementary
No.4		₹132,00,00,000/- for Revenue expenditure and	Estimates
		₹1,00,000/- for Capital expenditure be granted to the	2025-26
		Governor to defray charges that will come in the	(1st Installment)
		course of payment for the year ending 31st March,	Page No.
		2026 in respect of Demand No. 4 - Revenue	10-13
		& Disaster Management/ Fire Office (Fire	
		Services)/Excise & Taxation.	
Demand	A MINISTER	to move that a supplementary sum not exceeding	Supplementary
No. 5		₹58,53,00,000/- for Revenue expenditure be granted	Estimates
		to the Governor to defray charges that will come in	2025-26
		the course of payment for the year ending 31st March,	(1st Installment)
		2026 in respect of Demand No. 5 - Home / (Home	Page No.
		Guard & Civil Defence) / Jails (Prisons) /	14-22
		Administration of Justice (High Court /	
		Prosecution / AGOT / Legal Services Authority).	
Demand	A MINISTER	to move that a supplementary sum not exceeding	Supplementary
No. 6		₹1,68,00,000/- for Revenue expenditure be granted	Estimates
		to the Governor to defray charges that will come in	2025-26
		the course of payment for the year ending 31st	(1 st Installment)
		March, 2026 in respect of Demand No. 6 – Finance	Page No.
		and Institutional Finance & Credit Control/	23-26
		Supplies & Disposals/ Planning and Statistics	
		(DESA).	
Demand	A MINISTER	to move that a supplementary sum not exceeding	Supplementary
No. 7		₹161,00,00,000/- for Capital expenditure be granted	Estimates
		to the Governor to defray charges that will come in	2025-26
		the course of payment for the year ending 31st	(1 st Installment)
		March, 2026 in respect of Demand No.7 - Loans	Page No.
		and Advances by State Government.	27-29
		and ravances by State Government.	

Demand	A MINISTER	to move that a supplementary sum not exceeding	Supplementary
No. 10		₹102,03,00,000/- for Revenue expenditure and	Estimates
		₹210,00,00,000/- for Capital expenditure be granted	2025-26
		to the Governor to defray charges that will come in	(1 st Installment)
		the course of payment for the year ending 31st March,	Page No.
		2026 in respect of Demand No. 10 - Agriculture and	30-39
		Farmers' Welfare / Horticulture / Animal	
		Husbandry and Dairying Development / Fisheries	
		/ Mines and Geology / Environment, Forest and	
		Wildlife.	
Demand	A MINISTER	to move that a supplementary sum not exceeding	Supplementary
No. 11		₹500,00,00,000/- for Revenue expenditure be	Estimates
		granted to the Governor to defray charges that will	2025-26
		come in the course of payment for the year ending	(1 st Installment)
		31 st March, 2026 in respect of Demand No. 11- <u>Co-</u>	Page No.
		operation / Food Civil Supplies and Consumer	40-41
		Affair.	
Demand	A MINISTER	to move that a supplementary sum not exceeding	Supplementary
No. 12		₹171,00,00,000/- for Capital expenditure be granted	Estimates
		to the Governor to defray charges that will come in	2025-26
		the course of payment for the year ending 31st March,	(1st Installment)
		2026 in respect of Demand No. 12 - Education (Page No.
		Secondary / Elementary) / Higher Education	42-45
		(Higher, Technical, Science & Technology) /	
		Women and Child Development.	
Demand	A MINISTER	to move that a supplementary sum not exceeding	Supplementary
No. 14		₹1106,88,00,000/- for Revenue expenditure and	Estimates
		₹120,00,00,000/- for Capital expenditure be granted	2025-26
		to the Governor to defray charges that will come in	(1 st Installment)
		the course of payment for the year ending 31st March,	Page No.
		2026 in respect of Demand No. 14 - <u>Health / Medical</u>	46-52
		Education & Research / AYUSH / Food and Drugs	
		Administration.	
Demand	A MINISTER	to move that a supplementary sum not exceeding	Supplementary
No. 15		₹1,42,00,000/- for Revenue expenditure and	Estimates
		₹1,15,00,000/- for Capital expenditure be granted	2025-26
		to the Governor to defray charges that will come in	(1 st Installment)
		the course of payment for the year ending 31st	Page No.
		March, 2026 in respect of Demand No. 15 - <u>Labour</u>	53-55
		/ Youth Empowerment & Entrepreneurship	
		(Skill Development & Industrial Training,	
Dagger 1	A MINIGEED	Employment, Youth Affair).	Carnolla are and
Demand No. 16	A MINISTER	to move that a supplementary sum not exceeding	Supplementary
No. 16		₹68,60,000/- for Revenue expenditure be granted to	Estimates
		the Governor to defray charges that will come in the	2025-26
		course of payment for the year ending 31st March,	(1st Installment)
		2026 in respect of Demand No. 16 - Social Justice, Empowerment (Welfore of Schodule Costes and	Page No.
		Empowerment /Welfare of Schedule Castes and Packward Classes & Antodaya (SEWA) /	56-57
		Backward Classes & Antodaya (SEWA) /	
		Welfare of Ex-servicemen.	

Demand	A MINISTER	to move that a supplementary sum not exceeding	Supplementary
No. 17		₹163,94,12,000/- for Revenue expenditure and	Estimates
		₹1044,63,21,881/- for Capital expenditure be granted	2025-26
		to the Governor to defray charges that will come in	(1 st Installment)
		the course of payment for the year ending 31st March,	Page No.
		2026 in respect of Demand No. 17 - Public Works	58-72
		(Building and Roads)/ Transport/ Civil Aviation.	
Demand	A MINISTER	to move that a supplementary sum not exceeding	Supplementary
No. 18		₹30,00,00,000/- for Capital expenditure be granted to	Estimates
		the Governor to defray charges that will come in the	2025-26
		course of payment for the year ending 31st March,	(1 st Installment)
		2026 in respect of Demand No. 18 - <u>Information</u> ,	Page No.
		Public Relation, Language and Culture/Printing	73-74
		& Stationery.	
Demand	A MINISTER	to move that a supplementary sum not exceeding	Supplementary
No. 19		₹80,00,00,000/- for Capital expenditure be granted	Estimates
		to the Governor to defray charges that will come in	2025-26
		the course of payment for the year ending 31st	(1 st Installment)
		March, 2026 in respect of Demand No. 19 - Energy	Page No.
		Department (Power, New and Renewable	75-77
		Energy)/ Industries & Commerce/ MSME/	
		Irrigation and Water Resources.	
Demand	A MINISTER	to move that a supplementary sum not exceeding	Supplementary
No. 20		₹362,56,00,000/- for Revenue expenditure and	Estimates
		₹393,40,00,000/- for Capital expenditure be granted	2025-26
		to the Governor to defray charges that will come in	(1 st Installment)
		the course of payment for the year ending 31st	Page No.
		March, 2026 in respect of Demand No. 20 - <u>Town</u>	78-90
		& Country Planning / Urban Estates (Urban	
		Development) / Urban Local Bodies (Local	
		Government) / Development and Panchayat	
		(Rural Development) / Public Health	
		Engineering.	
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VI. OFFICIAL RESOLUTION

A MINISTER to move- "that WHEREAS, the Code of Criminal Procedure (Haryana Amendment) Bill, 2022 was passed by the State Legislature vide Bill No. 19-H.L.A. of 2022 to amend the Code of Criminal Procedure, 1973, in its application to the State of Haryana to incorporate provisions regarding bail to the approver thereto;

AND WHEREAS, the said Bill was presented to the Governor of Haryana in compliance of the provisions contained in article 200 of the Constitution of India for giving his assent thereto;

AND WHEREAS, the Governor reserved the said Bill for the consideration of the President of India under article 201 of the Constitution of India;

AND WHEREAS, the Code of Criminal Procedure (Haryana Amendment) Bill, 2022 was sent to the Ministry of Home Affairs, Government of India for assent of the President of India. In the meantime, three new criminal laws namely the Bharatiya Nyaya Sanhita, 2023 (Central Act 45 of 2023), the Bharatiya Nagarik Suraksha Sanhita, 2023 (Central Act 46 of 2023) and the Bharatiya Sakshya Adhiniyam, 2023 (Central Act 47 of 2023) have been implemented from the 1st July, 2024 to replace the Indian Penal Code, 1860 (Central Act 45 of 1860), Code of Criminal Procedure, 1973 (Central Act 2 of 1974) and Indian Evidence Act, 1872 (Central Act 1 of 1872). Therefore, the State Government has decided to withdraw the Code of Criminal Procedure (Haryana Amendment) Bill, 2022;

And whereas, the Chief Minister while exercising the power of the Council of Ministers has decided to withdraw the Code of Criminal Procedure (Haryana Amendment) Bill, 2022.

Now, therefore, in pursuance of the provisions contained in articles 200 and 201 of the Constitution of India, the Legislative Assembly of the State of Haryana hereby resolves to withdraw the Code of Criminal Procedure (Haryana Amendment) Bill, 2022."

VII. <u>LEGISLATIVE BUSINESS.</u>

(i) (Bills to be introduced)

1.	The Haryana Goods and Services Tax (Amendment) Bill, 2025	A MINISTER	to introduce the Haryana Goods and Services Tax (Amendment) Bill.
2.	The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2025	A MINISTER	to introduce the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill.

(ii) (Bills for consideration and passing)

1.	The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2025	A MINISTER	to move that the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill be taken into consideration at once; Also to move that the Bill be passed.
2.	The Haryana Backward Classes Commission (Amendment) Bill, 2025	A MINISTER	to move that the Haryana Backward Classes Commission (Amendment) Bill be taken into consideration at once; Also to move that the Bill be passed.
3.	The Haryana Management of Civic Amenities and Infrastructure Deficient Areas Outside Municipal Area (Special Provisions) Amendment Bill, 2025	A MINISTER	to move that the Haryana Management of Civic Amenities and Infrastructure Deficient Areas Outside Municipal Area (Special Provisions) Amendment Bill be taken into consideration at once; Also to move that the Bill be passed.

CHANDIGARH: THE 24TH AUGUST, 2025. RAJIV PRASHAD, SECRETARY.